

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.3934**

TO BE ANSWERED ON THE 9<sup>TH</sup> DECEMBER, 2016

**APPOINTMENT OF AGENTS BY FOREIGN DEFENCE FIRMS**

3934. SHRI RAM CHARITRA NISHAD:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether foreign defence firms can now appoint agents to market their products to the armed forces and if so, the details thereof; and
- (b) whether the Government has brought changes in the defence procurement procedure 2016 for the purpose and if so, the details thereof?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

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(डा. सुभाष भामरे)

**(a) & (b): Since 2006, the Defence Procurement Procedure (DPP) has had provisions which require foreign vendors to disclose full details of any person, party, firm or institution engaged by them for marketing of their equipment in India, either on a country specific basis or as a part of a global or regional arrangement. These details include the scope of work and responsibilities that have been entrusted with the said party in India and are required to be submitted in the format prescribed in the DPP. Under DPP 2016, conditions for appointment of an Agent by vendors have been elaborated. This has been done with a view to ensure transparency and probity in defence procurements.**

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